

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 20**  
**C.P. (IB)/337(MB)2024**

CORAM:

**SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 18.06.2024**

**NAME OF THE PARTIES: UNION BANK OF INDIA V/s KESAR**  
**TERMINALS & INFRASTRUCTURE**  
**LIMITED**

**Under Section 7 of the Insolvency and Bankruptcy Code, 2016**

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**ORDER**

1. Mr. Amir Arsiwala for the Corporate Debtor is present.
2. Ld. Counsel for the Corporate Debtor submits that they have filed their Vakalatnama in the present matter yesterday and seeks time to file Affidavit in Reply within two weeks. Time is granted.
3. Affidavit in Reply be filed and placed on record well before the adjourned date thereby duly serving a copy thereof to the other side well in advance.
4. Petitioner has tendered the Hard copy of the petition in the open court. The same is taken on record.
5. List this matter for hearing on **11.07.2024**, for further consideration and hearing.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**